

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.115 – IA/73(AHM)2024  
In  
C.P.(IB)/277(AHM)2023

**Proceedings under Section 94 IBC**

**IN THE MATTER OF:**

Mahesh Balu Shah

.....Applicant

**Order delivered on 16/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant	: Ms. Aditi Sharma, Advocate
For the C.D./RP	: Mr. Kuldeep Adesara, Advocate (FC)
For the PG	: Mr. Kunjal Dalal, PCS

**ORDER**

**IA/73(AHM)2024**

Neither Vakalatnama has been filed nor has any reply been filed by the RP of the Corporate Debtor or for the Financial Creditor.

Learned counsel who appeared on the last date of hearing for the RP of CD states that now he has instructions to appear on behalf of the Financial Creditor also. But no Vakalatnama or Authority has been filed even today. Learned counsel for the same again seeks more time. Last opportunity is given to file the same within seven days. Thereafter, rejoinder, if any, be filed within a week.

Re-list on 10.05.2024.

-Sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**